

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

165/213/ND/2018

IN THE MATTER OF:

Mr. Nitin Bansal and Anr.

vs

M/s Arjun Sharma & Ors.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 213

Coram:

R.VARADHARAJAN,
Hon'ble Member (Judicial)
Ms. Deepa Krishan,
Hon'ble Member (Technical)

Order delivered on 13.03.2019

For the Petitioner/Applicant
For the Corporate Debtor

: Mr. Dhruvajit Saikia, Adv.

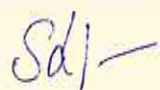
: Mr. Ketan Madan, Adv.

ORDER

Due to paucity of time, the matter was not able to be taken up. Hence, the same is
adjourned to 01.04.2019.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Varinder Kumar


(R. VARADHARAJAN)
MEMBER (JUDICIAL)